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**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

IA 10/2018 with CP (CAA) No. 73/NCLT/AHM/2017
With CA(CAA) No. 76/NCLT/AHM/2017

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 09.01.2018**

Name of the Company: Suncity Infrastructure Pvt Ltd.
Suncity Haryana SEZ Developers Pvt. Ltd.
Suncity Buildcon Pvt. Ltd.

Section of the Companies Act: Section 230-232 of the Companies Act, 2013

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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1.	CS RANJEET PANDEY	PCS	Applicant Cos.	
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2.

ORDER

Learned PCS Mr. Ranjeet Pandey present for Petitioners.

Petitioners filed IA 10/2018 seeking permission to withdraw CP(CAA) 73/2017 with liberty to file fresh petition on the ground that scheme proposed is not viable in the present state of circumstances due to lapse of time. Board of directors of all three companies resolved to withdraw the petition.

Permission granted.

Petitioner is permitted to withdraw the petition with liberty to propose fresh scheme, if any, from the first stage.

Petition is disposed of accordingly.


MANORAMA KUMARI
MEMBER JUDICIAL

Dated this the 09th day of January, 2018.


BIKKI RAVEENDRA BABU
MEMBER JUDICIAL